

the 21st January, 1992 together with an Explanatory Note.

(iii) The International Airports Authority of India (Management of Airports) Amendment Regulations, 1991 published in Notification No. Sectt. 101/5/82 in Gazette of India dt. the 15th January, 1992, together with an Explanatory Note.

(iv) The International Airports Authority of India (Employee contributory Provident Fund and Family Pension Fund) Amendment Regulations, 1991 published in Notification No. Pers/1114/75-Vol.VI in Gazette of India dated the 28th January, 1992, together with an Explanatory Note. (Placed in Library See No. LT-1887-92)

Review on the working and Annual Report of Mahanagar Telephone Nigam Limited for 1990-91

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATION (Shri P.V. Rangayya Naidu): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) Under sub-section (1) of section 619 A of the Companies Act, 1956:-

(1) Review by the Government on the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1990-91.

(2) Annual Report of the Mahanagar Telephone Nigam Limited New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon (Placed in library. See No.LT. 1888/92)

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY GENERAL: Sir, I have to report the following messages received from the Secretary-General, Rajya Sabha.

(i) "In accordance with the provisions of rule III of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to enclose a copy of the Constitution (Seventy-First Amendment) Bill, 1990, which has been passed by the Rajya Sabha in accordance with the provisions of article 368 of the Constitution of India, at its sitting held on the 29th April, 1992."

(ii) "In accordance with the provisions of rule III of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Constitution (Seventy-Sixth Amendment) Bill, 1992, which has been passed by the Rajya Sabha in accordance with the provisions of article 368 of the Constitution of India, at its sitting held on the 29th April, 1992."

BILLS, AS PASSED BY RAJYA SABHA

12.44 hrs.

[English]

SECRETARY GENERAL: Sir, I lay on the Table the following Bills, as passed by Rajya Sabha:-

(1) The Constitution (Seventy-first Amendment) Bill, 1990.

(2) The Constitution (Seventy-Sixth Amendment) Bill, 1992.